


OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs),  
TIS HAZARI COURTS: DELHI

ORDER

In view of the provision of Fundamental Rule 26 and in terms of the order passed by the then, Ld. District & Sessions Judge, Delhi on 28.06.2006, the following official is hereby granted the benefit of financial increment of ad-hoc period mentioned against his name in accordance with rules, subject to the condition that he will not claim any benefit of seniority on the basis of this order, the said benefit is granted to the below mentioned official without any prejudice to the rights and seniority of other employees who are regularly appointed and the said order will only be for the purpose of giving financial benefit for the work done and will not tantamount to his seniority :

S.No	Name of the Official	Father's Name	Designation	Date of Ad-hoc Joining	Date of regular Joining
1	JEEVAN KUMAR EC-39087349	DUNI CHAND	PEON/ORDERLY	23.07.2003 (F/N)	01.04.2004 (F/N)

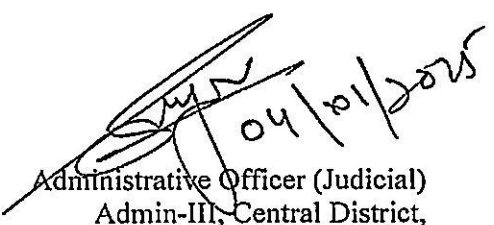
  
04-11-2025  
(VIRENDER KUMAR BANSAL)  
PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs), DELHI

84909-913  
No. \_\_\_\_\_ Admn.-III /Central/2025

04/11/2025  
Dated Delhi the \_\_\_\_\_

Copy forwarded for information and necessary action to:-

1. PS to Ld. Principal District & Sessions Judge (HQs.), Central, Delhi.
2. The DDO, Accounts Branch, Central, THC Delhi for information and necessary action as per rules.
3. The Dealing official, Personal File, Seniority & Promotion, Administration Branch-III (Central), THC, Delhi.
4. Ld. Web Site Committee, Hindi/English, Tis Hazari Courts, Delhi for uploading the said order on the official Website of District Court.
5. The Officials concerned.

  
04/11/2025  
Administrative Officer (Judicial)  
Admin-III, Central District,  
Tis Hazari Courts, Delhi